

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) No.75/Chd/HP/2017

In the matter of:

Punjab National Bank

...Financial Creditor/Petitioner

Vs.

A.Power Himalayas Ltd.

...Respondent /Corporate Debtor

Present: Mr. D.K.Gupta, Advocate with Mr.Rajesh Sharma, Sr.Manager,
for the Petitioner/Financial Creditor.
Mr.Bhal Singh Malik, Advocate for Respondent/Corporate
debtor.

Learned counsel for respondent submits that the reply will be filed
today. Let the needful be done during the course of the day. Copy, however,
has been supplied to the petitioner.

List the matter for arguments on 23.10.2017.

Sd/-

(Justice R.P.Nagrath)
Member (Judicial)

October 10, 2017
subbu